FORM A
PUBLIC ANNOUN
(Under Regulation 6 of the Insolvency
(Insolvency Resolution Process for Corpo

For The Attention of the
M/s. DERIV IT Solutions Pr

1.	Name of corporate debtor	DERI
2.	Date of Incorporation of corporate debtor	21-0
3.	Authority Under Which corporate	Regis
4.	Corporate Identity No. / Limited Liability Identification No. of corporate Person	CIN:
5.	Address of the Registered Office and Principal Office (if any) of corporate Person	Office Oppo White
6.	Liquidation Commencement date of corporate Person	03rd da
7.	Name& Address, Email address, Telephone Number And The Registration Number of The liquidator	Ragh Addre 90/18 Bang Office Secon Dicke Mobil E-mai IBBI/I
8.	Last date for Submission of Claims	01st Au

Notice is hereby given that the M/s. DERIV IT Solutio voluntary liquidation on 03rd day of July 2023.

The stakeholders of M/s. DERIV IT Solutions Private submit a proof of their claims, on or before 01st Au mentioned against item 7.

The financial creditors shall submit their proof of c stakeholders may submit the proof of claims in person Submission of false or misleading proofs of claim shall

Notes:

01: The above Company has already commenced Vol Resolution dated 23/03/2021 and Previous Liquida 26/03/2021 and due to reasons unable to complete 03.07.2023 it was decided to start a fresh Volunt Liquidation Process in full and Complete for the purpo relevant rules and regulations there in applicable for V

02: The Shareholders of the Company those who previous Liquidator office, please submit the relevant letter to do necessary follow up of their claims submitte

03: The Shareholders of the Company those who ha Voluntary Liquidation Process may please be get the Email.cmaraghu@gmail.com

For M/s. DERIV I

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR DNYANYOGI SHRI SHIVKUMAR SWAMIJI SUGARS LIMITED OPERATING IN SUGAR INDUSTRY AT HIREBEVANUR VILLAGE IN INDI TALUKA, BIJAPUR, KARNATAKA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with CIN.	Dnyanyogi Shri Shivkumar Swamiji Sugars Limited (CIN: U15429KA2002PLC031208)
2.	Address of the Registered Office	Banashankari Complex, Opposite Anand Hospital, Akkamahadevi Road, Bijapur, Karnataka–586 101.
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Hirebevanur Village in Indi Taluka, Bijapur, Karnataka
5.	Installed capacity of main products / services	The Corporate Debtor owns a sugar factory with installed capacity of 3,000 TCD (Tons Crushing per Day) Sugar Plant and has a 6 MW Co- Generation Unit.
6.	Quantity and value of main products/ services sold in last financial year.	Nil
7.	Number of employees / workmen	132 (Permanent Employees)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The said information / documents may be availed by the prospective resolution applicants by contacting the Resolution Professional at **dssksugarscirp@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The prospective resolution applicant shall have a minimum net worth of INR 25 Crores and must not be ineligible to submit the resolution plan under Section 29A of the Insolvency and Bankruptcy Code, 2016. For detailed Expression of Interest, please contact the Resolution Professional at **dssksugarscirp@gmail.com**
10.	Last date for receipt of expression of interest	**25 July, 2023**
11.	Date of issue of provisional list of prospective resolution applicants	**04 August, 2023**
12.	Last date for submission of objections to provisional list	**09 August, 2023**
13.	Process email id to submit EOI	**dssksugarscirp@gmail.com**

SHIVADUTT BANNANJE
IBBI/IPA-002/N00266/2017-2018/10779
N-705, North Block, Manipal Center, 47, Dickenson Road, Bengaluru – 560042
For: **Dnyanyogi Shri Shivkumar Swamiji Sugars Limited**

Place: Bengaluru
Date: 10.07.2023

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CHOLAMANDALAM INVESTMENT AND FINA
Corporate office: 1st Floor, 'Dare House', No. 2, N.S.C. Bo

Possession Notice [(Appendix IV) Under Ru

WHEREAS the undersigned being the Authorised Officer of **M/s. Cholamandalam Investment And** Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 200 confirmed under Section 13(12) read with Rules 3 of the Security Interest [Enforcement] Rules, 2002 is below under Section 13(2) of the said Act calling upon you being the borrowers (**names and addresses**

IC NOTICE

ered office: Landmark, Race Course Circle, Vadodara 390 007.
ate office: ICICI Bank Towers, Bandra-Kurla Complex, Mumbai 400 051.

E-AUCTION CUM INVITATION NOTICE

se to pay off their outstanding amount towards the facility against gold ("ICICI Bank"). We are constrained to conduct an E-Auction of pledged gold ICICI Bank has the authority to remove